

M/s. Hindustan 1950-51 Rs. 130 each.  
Manufacturing  
and Industrial  
Corporation  
Ltd., Patna.

The prices compare quite favourably with the prices of imported bicycles of similar quality.

(c) It is not clear what exactly is meant by "co-ordination". If it means co-ordination between the small-scale manufacturers of cycle-parts and the leading manufacturers of complete bicycles, the answer is in the affirmative.

The products of the small-scale manufacturers are being tested for quality by the manufacturers of complete bicycles from time to time for their suitability or otherwise, for incorporation in the bicycles manufactured by them. Simultaneously these parts are also being sent to the Government Test House for a detailed metallurgical physical and comparative tests. The deficiencies reported are pointed out to the firms for improvement. The major consumers like the Post and Telegraph Department are asked to give periodical reports regarding actual service on the road given by cycles used by them.

The Indian Standard Institute have also taken up on hand the drafting of Indian standard specifications for the cycle-parts.

The Government is also assisting the industry in the import of the right type of raw materials which are not available from indigenous sources but for which some of the manufacturers have been using indigenous substitutes.

#### ALUMINIUM PRODUCTS (EXPORT)

579. **Shri N. L. Joshi:** (a) Will the Minister of **Commerce and Industry** be pleased to state whether Indian aluminium products are exported to foreign countries?

(b) If so, what is the value of the goods so exported during the years 1951 and 1952?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):** (a) Yes, Sir.

(b) A statement is laid on the Table of the House. [See Appendix VII, annexure No. 12.]

#### FOREIGN PRESS CORRESPONDENTS

580. **Shri Matthen:** (a) Will the Minister of **Information and Broadcasting** be pleased to state what the procedure is for accrediting foreign Press Correspondents?

(b) Are foreign news photographers also accredited as Press Correspondents?

(c) Has any abuse of the railway concession given to accredited Press Correspondents been brought to the notice of the Press Information Bureau and if so, what action was taken?

**The Minister of Commerce (Shri Karmarkar):** (a) The procedure is laid down in the Rules for Accreditation of Foreign Press Correspondents, a copy of which is placed on the Table of the House. [See Appendix VII, annexure No. 13.]

(b) Yes, if they fulfil the conditions prescribed in the Rules.

(c) No, Sir.

#### BROADCASTING STATION IN BIHAR

584. **Shri L. N. Mishra:** (a) Will the Minister of **Information and Broadcasting** be pleased to state whether it is a fact that a Broadcasting Station is to be opened at Darbhanga in Bihar?

(b) Is it a fact that some representations have been made to the Government of India to extend due facilities for development of Maithili language and literature through A.I.R. in Bihar?

(c) If so, what are the main points of the representation?

(d) What steps do Government propose to take in the matter?

**The Minister of Commerce (Shri Karmarkar):** (a) There are no plans to open a broadcasting station at Darbhanga.

(b) and (c). Some representations were received in 1949 requesting that Maithili should be given more importance in the programmes of Patna Station.

(d) The Programme Advisory Committee, Patna were consulted and were satisfied that the Maithili language was getting an adequate share in the Station's programme.

#### DISPLACED PERSONS' MARKET IN AGARTALA

585. **Shri Dasaratha Deb:** (a) Will the Minister of **Rehabilitation** be pleased to state whether it is a fact that the Self-help Committee of displaced persons on their own initiative and at their own expenses has developed a market in Agartala Town?

(b) Is it a fact that a considerable number of displaced small traders

have got facilities of earning due to the reconstruction of this market?

(c) Is it a fact that the District Magistrate has ordered the stopping of the further reconstruction of the market?

(d) Are Government aware that it is causing a serious loss to displaced persons and small traders?

(e) What steps do Government propose to take to encourage the initiative of the people to such activities?

**The Minister of Rehabilitation (Shri A. P. Jain):** (a) to (e). Government is not aware of the existence of any Self-Help Committee of displaced persons. In the town of Agartala, however, some displaced persons had started putting up unauthorised construction on Government land. The District Magistrate has ordered that no construction on Government land could be put up without the permission of the District Authorities and further construction has been stopped. The local officials are, however, looking into the matter of undertaking further construction.

#### DISPLACED PERSONS IN CAMPS IN TRIPURA

**586. Shri Dasaratha Deb:** Will the Minister of Rehabilitation be pleased to state:

(a) whether it is a fact that displaced persons in Tripura are not allowed to go out of the camps even to earn for themselves by physical labour;

(b) whether it is a fact that these displaced persons who go out of the camps to earn something by engaging themselves as agricultural labourers are registered by the camp officers as offenders and the respective doles awarded to them are cut;

(c) whether it is a fact that these displaced persons are being encouraged by the same officers to ask the local peasantry for a quota of donation, without labour;

(d) whether it is a fact that a specific report of such acts was made to the District Magistrate and Officer-in-charge of Rehabilitation Department of Tripura but no specific reply was received; and

(e) whether Government propose to set up a committee or committees consisting of representatives of the local people, displaced persons and Government officials for speeding the rehabilitation work?

**The Minister of Rehabilitation (Shri A. P. Jain):** (a) No. On the other hand displaced persons living in

camps are encouraged to earn their living by physical labour.

(b) No. Those who go out to earn are not treated as offenders. Able-bodied persons are, however, not given doles and they earn their own living.

(c) No.

(d) The information asked for will be collected and laid on the Table of the House.

(e) There are Committees of officials and non-officials both at the centre and in the Division of the State to advise Government in the matter of rehabilitation of displaced persons.

#### INDIAN JUTE MILLS ASSOCIATION

**587. Shri Rajagopala Rao:** (a) Will the Minister of Commerce and Industry be pleased to state whether Government have given any grant to Indian Jute Mills Association and if so, how much and for what purpose?

(b) Is there any budget allotment for such grant?

(c) What are the main functions of the said Association?

(d) Who are the President and Members of the Executive body?

(e) Are they Indians or non-Indians and if both, how many Indian Members and how many non-Indian Members?

(f) Is there any representation in the said Association from the Government side and from the Jute growers?

(g) Is it a fact that the recent order for jute goods from Argentina was passed on to the I.J.M.A. and not to the general trade and if so, what are the reasons and whether there is any precedent to such an action?

(h) What is the quantity and total value of the Argentina order?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):**

(a) An *ad hoc* grant of 25,000 dollars has been made to the Indian Jute Mills Association to assist their publicity campaign for popularising Indian jute goods in the U.S.A.

(b) Expenditure involved will be met, as far as possible, from the savings or by reappropriation within the sanctioned budget grant for the current year.

(c) The main functions of the Association relate to regulation of relations between members and their employees and between members and members and additionally—